MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION
New Delhi, the 30th June, 2017

S.O 2056(E).—In exercise of the powers conferred by sub-section (3) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby exempts all goods vehicles of category N2 and category N3 from the applicability of requirement of such vehicles to be fitted with air conditioning system for cabin as provided under sub-rule (4) of rule 125C of the Central Motor Vehicles Rules, 1989, up to 31st December, 2017.

[No. RT-11028/02/2016-MVL]

ABHIJIT DAMLE, Jt. Secy.

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